

5.12.2012

Hon'ble Mr. Justice Alok Kumar Singh, Member(J)
Hon'ble Mr. D.C. Lakha, Member (A)

List revised. Nobody is responding for the applicant. Sri Praveen Kumar for Sri M.K. Singh, counsel for the respondents is present.

It is said on behalf of the respondents that compliance has been made as already mentioned in the order dated 29.11.2012.

Vide order of this Tribunal dated 18.9.2009 passed in O.A. no. 366 of 2009 the respondent no.3 was directed to dispose of the pending matter relating to grant of ex-gratia pensionary benefits in her favour by a reasoned and speaking according to rules within a period of three months from the date of supply of copy of the order. Thereafter, Counter and Rejoinder Affidavits were filed, which are on record. But more significant is the Supplementary Counter Affidavit/Reply, which has been filed alongwith formal applications for condonation of delay and request for taking on record vide M.P. Nos. 2233 and 2234 of 2012, which are allowed and the Suppl. Counter Affidavit/Reply is taken on record. As rightly pointed out vide order dated 14.8.2012 enclosed as Annexure M-1 the Ex-gratia family has been granted. There appears to be slight delay, which deserves to be ignored in view of the fact that the full and final compliance has been made.

In view of the above, this Contempt petition is struck off in full and final satisfaction.

*Order
Copied & served
Dated 05-12-12
By hand
12-12-12*


Member (A)
Girish/-


Member (J)